

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 875 of 2019

In the matter of:

Ashish Mohan Gupta

....Appellant

Vs.

**The Liquidator of M/S Hind Motors India Ltd.
(In Liquidation)**

...Respondent

Present

For Appellant: Mr. Sandeep Bajaj, Ms. Aakanksha Nehra, Ms. Aditi Pundhir, Advocates for PSL and Solicitors.

For Respondent: Ms. Srishti Kapoor, Advocate for liquidator.

ORDER

02.03.2020: Learned Counsel for the Appellant submits that the question whether during liquidation proceedings scheme under Section 230 of the Company Act can be proposed by a Member or a Creditor, has been referred to a 'larger bench' which shall come up for consideration on 18th March, 2020.

In view of the same let the matter be adjourned and posted for further consideration on **1st April, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

sim/nn